

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.No.447/93

and

O.A. 737/93

Date of Order 5.7.1993

BETWEEN :

1. Cedella Satyanarayana
2. Annu Sundara Rao
3. Gannavarapu Rama Rao .. Applicants.

A N D

1. Additional Director General,
Armed Postal Services,
Army Headquarters, New Delhi.
2. Branch Recruiting Officer,
Branch Recruiting Office,
No.6-20-15, East Point Colony,
Visakhapatnam - 23. AP.
3. The Superintendent of Post Offices,
Parvathipuram Division,
Parvathipuram - 532 502,
Vijayanagaram Dist. .. Respondents.

Counsel for the Applicants .. Mr. K. K. Chakravarthy

Counsel for the Respondents .. Mr. N. R. Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member(Admn.).

All the three applicants herein are working as E.D.Agents in Parvathipuram Division. They were sent to the Branch Recruiting Officer, Visakhapatnam on 22.7.1991 for being tested for recruitment to the Army Postal Service (APS). They were found suitable and were medically declared fit. However, they were not sent for training in the Army because the respondents in the meantime took a decision that only regular Group 'C' and 'D' employees of the postal department~~s~~ would be eligible for recruitment in the APS as Sepoy/Packers.

2. We have heard learned counsel for both the parties. Mr.K.K.Chakravarthy, learned counsel for the applicants has drawn our attention to the judgements of this Bench of the Tribunal dated 16.10.1992 in O.A.Nos. 784/92 and 736/92. In those cases, while the application was rejected, it was left open to the respondents to send the applicants therein for recruitment to the APS in case of any future requirement and if there is any change in policy. Thereafter, respondents ^{red} despatch the individuals concerned for recruitment and training in the Army Postal Services. The contention of the learned counsel for the applicants is that the applicants herein may also be similarly ~~be~~ sent for recruitment and training in the APS.

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Copy to:-

1. Additional Director General, Armed Postal Services, Army Headquarters, New Delhi.—*6G*
2. Branch Recruiting Officer, Branch Recruiting Office, No.6-20-15, East Point Colony, Visakhapatnam-23.
3. The Superintendent of Post Offices, Parvathipuram Division, Parvathipuram-502, Vijayanagaram District.
4. One copy to Sri. K.K.Chakravorthy, advocate, 2-104, Maruthinagar, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.
7. One copy to library.

Ram/-

K. K. Chakravorthy
Q. T. B.
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3. Mr. N.R. Devraj, Standing Counsel for the respondents states that as a result of some of the judgements of the Tribunal in similar matters, similarly situated ED ~~agents~~ employees were sent for recruitment and training in the APS on the condition that on their release from the Army Postal Service they would not claim regular absorption in the postal department. Learned counsel for the applicants accepts this contention.

4. In view of the above this application is disposed of at the admission stage itself with a direction to the respondents, respondent No. 3 ^{in particular,} to send the applicants for recruitment and training in the APS as was done in respect of similarly situated other ED employees in the past.

5. This OA is accompanied with MA.447/93 which is for permission to file a single OA on behalf of all the applicants. For reasons stated therein the MA is allowed.

6. The Application is disposed of at the admission stage itself with the above directions. The parties shall bear their own costs.

T. Chandrasekara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A. B. GORTHI)
Member (Admn.)

Dated: 5th July, 1993

(Dictated in Open Court)

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Dy. Registrar (Judl.)

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Aug 11/93
O.A. 737/93
M.A. 1117/93
O.A.S.R. 1615/93
COMPARED BY

APPROVED BY
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 5/7/1993

ORDER/JUDGMENT:

M.R.A. / C.A. No. 447/93

O.A. /
No. SR.
in

T.A. No.

(w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Rejected/ Ordered

No order as to costs

Central Administrative Tribunal

HYDERABAD

14 JUL 1993 AM

HYDERABAD BENCH.

pvm